

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:1213
ANSWERED ON:12.12.2013
APPLICATIONS RECEIVED UNDER RTI ACT
Bali Ram Dr.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of applications received in the Ministry under Right to Information (RTI) Act during the last three years and the current year, Department-wise;
- (b) the number of applications in respect of which information was given in time;
- (c) the number of applications in respect of which information was not given in time along with the reasons for not providing information timely;
- (d) the action taken by the Government in this regard; and
- (e) the steps being taken by the Government to provide information in time?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

- (a) The details of Number of RTI applications received in the Ministry of Information & Broadcasting during the last three years and the current year is as under:

Year 2010	975
Year 2011	1061
Year 2012	1053
Year 2013	1439 (up-to 31.10.2013)

- (b) The details of Number of RTI applications in respect of which information was given in time is as under:

Year 2010	875
Year 2011	857
Year 2012	919
Year 2013	1289 (up-to 31.10.2013)

- (c) The details of Number of RTI applications in respect of which information was not given in time is as under:

Year 2010	100
Year 2011	204
Year 2012	134
Year 2013	150 (up-to 31.10.2013)

- (d) As and when applications were received from the applicants, the same were examined by the designated Appellate Authority's in the Ministry. Appropriate orders / instructions were passed to dispose off the appeals.

- (e) There are provisions under RTI Act for imposition of penalty on the public information officer in case the information is not supplied within the stipulated time frame to ensure timely supply of information. The Government has taken steps to build the capacity of the demand and supply side through training, on-line certificate course, and publication of guides on the Right to Information Act. Awareness Generation has been undertaken through print, electronic, outdoor media and workshops. An RTI logo has also been designed and propagated widely. Apart from this clarificatory orders were also issued impressing upon the public authorities to disclose maximum information proactively so that citizens need not resort to filing of RTI applications to access information available with the public authorities.